# THE TAXATION LAWS (AMEND-MENT) BILL, 1978

THE MINISTER OF FINANCE (SHRI H. M. PATEL): Mr. Deputy Chairman, I beg to move:—

"That the Bill further to amend the Income-tax Act, 1961 and the Wealth-tax Act, 1957, as passed by the Lok Sabha, be taken into consideration."

This short and simple Bill limited objectives. These objectives are to exempt certain categories of income derived by political parties from income-tax and to exempt the value of their assets from the wealthtax. The Bill also provides for disallowance in the computation taxable profits of the expenditure incurred by tax-payers on advertisements in souvenirs, brochures the like published by political parties. Political parties are necessary in any democratic set-up. It is also accepted fact of life that political parties have to spend considerable sums of money for carrying on their political activities. Taxation parties, however, political reduces their disposable funds thereby versely affecting their capacity finance. In keeping with our comand strengthen mitment to help democratic traditions, it derived posed to exempt income by political parties from certain legitimate sources, namely, income by way of voluntary contributions, income chargeable under the head 'interest on securities', income from and income house property The effect of these other sources. provisions will be that besides income by way of voluntary contributions income derived by political parties from their investment in movable and immovable properties will be exempt from income tax.

# ..THE VICE-CHAIRMAN (SHRI NIZAM-UD-DIN) in the Chair.

Political parties are not expected to engage themselves in business of commercial activities. Income derived by political parties from such activities, therefore stands on a different footing.

The Bill, therefore, does not provide: any exemption in respect of commercial venture and such income will continue to be chargeable to income tax. With a view to ensuring that keep а proper parties political account of their income and expenditure. the Bill provide exemptions from income under the new provisions will not be allowed unless the politial parties maintain proper books of account, records the name and address every person who has made a volunofmore thank tary contribution Rs. 10,000'- at a time and the accounts of the political parties are audited by a Chartered Accountant or other Every political qualified auditor. will be required to furnish a return of income if the total income of the party as computed, taking into account the exemption under new provision, exceeds the maximum amount not chargeable to income tax. One of the main objectives of wealth tax is to reduce disparity in personal incomes and wealth. As this consideration does not apply to political parties, the Bill also seeks to exempt political parties from wealth tax. In order to ensure that the proposed exemption from the income tax; and wealth tax is allowed only in the case of genuine political parties, the Bill provides that this provision wilk apply only in the case of political parties which are registered or deemed to be registered with the Election Commission of India under the Election Symbols (Reservation and Allotment) Order, 1968. The contributions for advertisements in souvenirs published by political parties are general ly not made on considerations business expediency. They are really in the nature of disguised donations made with the objective of circumventing the ban on company donations and also for obtaining the tax advantage by claiming deduction in respect of such expenditure in the computation of taxable profits. In order to remove this lacuna, the Bill provdes that the expenditure incurred by the tax-payer for advertisement in any

[Shri H. M. Patel]

souvenir, brochure, pamphlet or any other publication of the similar mature published by political parties will not be deducted in computing taxable profits.

Sir, this is a simple and non-controversial Bill. I hope that it will receive the full support of the House.

The question was proposed.

SHRI N. K. P. SALVE (Maharashtra); Mr. Vice-Chairman, as I rise to speak on the Taxation Laws (Amendment) Bill, 1978, I must make it clear that I am not in agreement with the Finance Minister when he said either in this House or possibly in the other House that this is a non-controversial This is not, according to me. a Bill. innocuous measure as the very Finance Minister would want us to Apart from the fact that several provisions are such as would be counter-productive to the objects and reasons, the entire provisions of the Bill and the entire scheme, as I shall point out section after section, are upside down and topsyturvy and will not conduce to what The has made out in the objects of the Bill and what he has just now said. To start with, four types of incomes are allowed exemption from Income-"Tax and Wealth Tax of those political parties which are registerd with the Election Commission. Now, the confining four types of incomes, myself to Income-Tax law, are incomes received by such political parties by way of income from securities, income from house properties, income from other sources and income from voluntary contributions. There is no ceiling on them. If a political party properties, movable 'has large and immovable, and is making large amounts of income, then there is no ceiling on it. It can build massive houses and large shopping complexes; it can acquire any amount of shares it wants; and it can have large holdings of securities and all that income, without any ceiling thereon, is exempted. Voluntary contributions have also been exempted. I do not know

whoever told the Finance Minister. an able man that he is, that if he did not exempt voluntary contributions, they would be taxed. Voluntary contributions are, as it is, not with in the charge of the taxes. Nowhere in the world is any political party or any institution or any trust, except for the limited purpose section 244(A)(2)(a) and section 12 under which voluntary contributions are considered as incomes of the trust under sections 11 and 13, is deemed to treat voluntary contributions income and political parties are not covered by sections 11 and 13. where in the world are voluntary donations or voluntary contributions considered as income. How can gift ever be considered as income? Be that as it may, you have put it here that voluntary contributions received by a political party are also to be exempted and, for this purpose, you have stated that the taxation of their income, however, reduces their disposable funds thereby adversely capacity to finance affecting their their activities from legitimate sources of income. Now, I ask the Finance Minister: What are the legitimate sources of income of a political party? Having large immovable property is a legitimate source of income? quiring a large number of shares is a legitimate source of income?

PROF. RAMLAL PARIKH (Gujarat): What is wrong in that?

SHRI N. K. P. SALVE: You have large assets, huge assets, and that is why you will not see anything in it. For a rich party. Sir, there is nothing wrong in it. There is nothing wrong in it if you have large assets. (Interruption). Please sit down and listen to me. Please listen to what I have to say on this. Please try to understand what I have to say. If there is nothing wrong in it, what is wrong in a political party taking out brouchure and taking business adver-And what is wrong tisements in it? in a person giving such busines**s** advertisements showing it as expenditure? When any business institution or any other charitable - 265

organisation or any other person takes out a brouchure, who or which is entitled to take out such a brouchure, to take out such a souvenir, any advertisement inserted in the souvenir, would be an allowable deduction and payments for such an advertisement would be allowed deduction. the political party is discriminated against. Does that not constitute a legitimate income? Holding of large houses constitutes a legitimate come? of movable Holding immovable properties is the source of legitimate income? Is it the legitimate source of income of a political parity? I ask you this. Is holding of legitimate activity of a shares а political party? And, Sir, there is no ceiling also on that. You can have an income of twenty crores from dividend and that is entirely exempt. But if you have twenty thousand rupees by way of income from souvenirs, then, the man who pays this twenty thousand rupees is not going to get any deduction for it at all! The rationale behind this I cannot understand at all. That is why I say that the whole scheme is topsy-turvy. If the people who give their advertisements are not to be allowed deducin incomes, then, Sir,—the tion Finance Minister would know better than all of us-no advertisements would be coming to the political parties and a very vital and important source would be lost. After all, a lot of litigation is there in the different High Courts and different High Courts have held that advertisements given in the souvenirs of the political parties constitute a legitimate business expense wholly and exclusively for purposes of business and if they are not wholly and exclusively for purposes of business, but motivated by considerations other than that of business, if they are motivated by considerations of a political interest, then under section 37 itself they will be disallowed. You need come to this at all. I put it through you, Sir, to the Finance Minister that an expenditure incurred, whether advertisement or any other expenditure, which is not motivated for business, wholly or exclusively for business purpose, would be allowed straightway under the existing law. Why are you making this law itself? This will do only one thing: The richer will become more rich and those on the periphery who want to find out the avenues will be muzzled from finding out avenues. You are exempting: something in their hands. Contributions are already exempt. Your magnanimity was not needed for voluntary contributions; as I have already said, they are already exempt. you want authority. I have any number of authorities for that purpose. The point for consideration is that if you were indeed motivated in this Bill by making available in the hands of political parties larger funds by activities which were legitimate in their hands by sources, which sources were valid in their hands, then I am unable to understand why you are inserting this clause 2B. Sir, have had the privilege of working with the Finance Minister when he was a private Member. He was one man I found who never wanted any provisions that would put other private morality or public morality to a test, which will just collapse under a pressure. This is a sort of provision, this sort of enactment, this sort of prohibition, you are bringing in, where you say that you are bringing these provisions because are in the nature of disguised donations made with the twin object of circumventing ban on company donations and for securing deductions in the computation of taxable profit. May I know: Is there any ban on noncompany assessees from giving advertisements, because once upon a time the view was taken, utterly erroneous view, that an advertisement in a souvenir taken by a political party was the same as contribution given by a company or by any assessee. These are naturally two different concepts. Advertisement is expenditure wholly and exclusively for purposes of business. The Bombay High Court in a judgement clearly laid down that these advertisements and even contributions that

Thave been laid down are absolutely walid, provided you disclose them in your profit and loss account. When my party banned company donations, I called it a measure of hypocrisy. 'When you bring forward this sort of measure specially by this Finance Minister, I would call it sanctimomious humbug, because this is opposed to his conscience and it is opposed to what he has preached all his life, and autterly untenable for all that he said :all these days. My submission, Sir, is: Whatever may be your justification for exempting interest on securities, whatever may be your justification income from house for exempting property, whether or not without any ceiling, if you are really anxious to callow the sources remaining in hands of political parties, for God's sake, consider whether you should insert this section-Section 2B. Your apprehensions are ill-founded. If advertisements are inserted for purposes other than business purposes, then there is sufficient power in the hands of the Income-tax Officer to disallow this expenditure. Why the insertion of this new section, which contemplates complete, total ban? This sec-'tion contemplates complete ban. This section reads:

"Notwithstanding anything contained in sub-section(1), no allowance shall be made in respect of expenditure incurred by an assessee on advertisements in any souvenir..."

If it be an advertisement of Rs. 200, 7s. 100 or Rs. 500, it will be disallow-d.

There is another aspect to which I must draw the attention of the House. It is this: I do not understand where was the necessity to bring this Bill at all? I do not know if any political party even in the much maligned emergency days was subjected to any harassment. Possibly it was the RSS against which assessment proceedings have been pending or quite some time. But it has not

been harassed. The RSS is the only organisation with such a tremendous number of people of that organisation working in the Department who never allow proper assessment to be made. The matter went in appeal.

THE LEADER OF THE OPPOSITION (SHRI KAMLAPATI TRIPATHI): They are supposed to be non-political.

SHRI N. K. P. SALVE; I want to ask the Finance Minister one question very clearly and categorically as to whether this Bill is going to have any effect on the assessments of the R.S.S. in any manner because a plea raised at the Income-Tax Appellate Tribunal that if certain amounts received are to be treated as income by the R.S.S. organisation then amounts received are not likely to be taxed because it is a political party. That plea has been raised. Would it be open to this political party to say that we are a political party and we are an appendage of Jana Sangh and, therefore, our entire should be exempted? Such a plea can be raised. What happens to such organisations? They would always claim that they are working as ancillary to some other political organisation. My specific question is about the R.S.S. organisation because it has been held as a fact that the income of R.S.S. is not covered Sections 11 and 13. It is such powerful organisation that with the might of the Finance Ministry and the entire power of the Government during the emergency, they could not assess that organisation. There is a number of R.S.S. volunteers who have infiltrated into the Department. They scuttle the entire thing. I expect the Finance Minister to be just fair to his Department and to the revenue and to tell us whether as a result of this the R.S.S. is going to seek any relief of any nature whatsoever.

Sir, the wealth tax is sought to be exempted. I do not understand this. You allow the political parties to amass wealth which is unrelated

objects and you to their political exempt them from wealth tax. May I know what is the rationale behind I can understand if you use movable or immovable properties for the purposes of your political objectives in carrying out your political movement and in aggrandising whatever are your political ideals. One can understand this. But what is the properties, rationale in exempting movable or immovable, which unrelated to your political objects and ideals? These are some of the aspects which have struck me. These are the inconsistencies which have struck me. The Finance Minister fought with us for years for this sort of unrealistic provisions which himself is making today. I would warn him not to be a victim of sentiments and of political pressure and more than anything else not to be a victim of any fraud on him to bring about this sort of provision which is only a premium on hypocrisy and a premium on dishonesty.

There is one more thing which I want to ask him. You have provided that in case there is a voluntary contribution beyond Rs. 10,000/-, the name must be disclosed. Unless the name is disclosed, the exemption would not be given. I cannot understand what sort of provision is this. If you are serious about it, I would tell you that what would happen is that they would show the donation received as Rs. 9999/- and it is the end of the matter. If you are serious about it, then you should provide that if there are anonymous donations beyond Rs. 10,000/-, they will not be exempt unless you disclose the name. This sort of provision only makes a mockery of the law. If one person gives more than Rs. 10,000/-, then anyone will mention two or three names instead of writing Rs. 20,000/from one person. That will be the end of the matter. This provision will malign the statute. My submission is that we should not encumber our laws with provision which will be observed only in their breach and which will have no meaning.

that the Finance Minister will satisfactory replies before he really wants us to believe that the Bill is so innocuous.

SHRI SUJAN SINGH (Haryana): May I know from the hon. Minister why these political parties like the Muslim League, the Akali Dal, etc. which have not opened their doors to other communities are being exempted from wealth tax.

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश)ः श्रीमन्, मैं इस बिल का स्वागत करता हं और अपने फाइनेंस मिनिस्टर महोदय को बधाई देना चाहता हूं कि ग्राज तक जो राजनैतिक दल के नाम पर भ्रष्टाचार चल रहा था...

श्री कल्पनाथ राय (उत्तर प्रदेश): यह कहा से स्राया ?

श्री जगदीश प्रसाद माथुर : ग्रापके यहां से स्राया होगा ।

(SHRI VICE-CHAIRMAN SYED NIZAM-UD-DIN);  $\mathbf{Do}$ not interrupt please.

श्री जगदीश प्रताद मायुर: कल्प नाथ देवता ग्राप से हाथ जोड़ कर प्रार्थना करता हूं कि ग्राप मेरी बात स्नें । (Interruptions) मै देवता को प्रणाम कर रहा हूं कि जरा चप रहें।

मैं बढ़े ध्यान से साल्वे माहव का भाषण सुन रहा था । मुझे लगा कि सही बात को भी गलत किस खूबी के साथ बयान किया जा सकता है। उनके बयान की मैं तारीफ करता हूं कि उन्होंने एक बड़े ही गलत केस को बड़े ही ग्रम्छे शब्दों में रखने का यत्न किया है। उनका सबसे बड़ा हमला इस वात पर था कि विज्ञापन देने वालों को सरकार ने छूट क्यों नही दी है। जो काला धंधा पिछले 25 सालों से चलता रहा था श्रीर जितकी पराकाष्ठा 1971 में हुई।

[श्री जगदीश प्रसाद माथुर] भ्रव कोई भी राजनैतिक दल दह धंधा कर नहीं सकेगा । मुझे याद है कि 1969 में जब कांग्रेस ट्टी ग्रीर 1971 के ग्रन्दर चुनाद हुन्ना तो एक गुप्त सरकूलर प्रधानमंत्री के आदेश पर इनकम टैक्स दिभाग की तरफ से निकाला गया कि 2 हजार रुपये या उससं कम के दिज्ञापन यदि राजनैतिक दलों को दिया जाये तो उसमें छुट दी जाय श्रीर उसको जांचा न जय। इसका नतीजा यह हुन्रा कि हजारों की संख्या में सोदिनियर छापे गये स्रौर लाखों करोड़ों रुपये जमा किया गद: । मैं ग्राज भी इनकम टैक्स दालों से स्रीर जिन कम्पनियों ने कांग्रेस को 1971 में इस प्रकार चन्दा दिया था दिनती करना चाहता हं कि वे उन सोदिनियर्स के

They were never published. I know for a fact that they were never pub-

दाउचर कापी दिखा दें।

इसी तरह से उत्तर प्रदेश में 1974 में जब चुनःव हुए यही धंधा किया गया । ग्रब कुछ लोगों के पैर में जूने चुभ रहे है। क्यों ? चुभ रहे है इसलिए कि इससे चोरबः जारी का धंधा ग्रब बंद हो जायेगा। इससे कोई नुकसान नहीं होगा । ग्रगर भकसान है तो जितनी स्राज पार्टियां हैं उनका, षा जो नई बनेंगी उन सभी का होगा। में ग्रपने दोस्तों की इस हिम्मत की दाद देता हं कि किस प्रकार से वे कालाबाजारी करते हैं ग्रौर ग्राज भी सीने का पूरा जोर लगाकर कर रहे हैं, हमको कालाबाजारी करने की द्बारा इजाजत दीजिये। मैं बधाई देता हुं अपने फाइनेंस मिनिस्टर महोदय को जिन्होने हिम्मत के साथ यह प्रावधान किया है। यह पहले ही किया जाना चाहिये था।

श्री कल्पनाथ राय: माथुर साहव की पार्टी काशाबाजारी के पेट से पैदा हुई है।

श्री जगदीश प्रसाद माथुर : यह ग्राफ का कहना है । लेकिन पेट किसका बड़ा हैं यह सबको मालुम है।

इसलिये विज्ञापनों पर जो रोक लगाई गई है वह बिल्कुल सही कदम है। यदि ऐसे विज्ञापन पोलिटिकल पार्टी को धन के एक प्रपोरणन में दिये गये होते तो एक म्रलगः बात थी । मैं याद दिलाना चाहता हुं सदनः के सदस्यों को कि जब 1977 का चुनाव णरू हुआ तो कैसे कांग्रेस पार्टी के दप्तर से वाउचर मिले थे। सब लोगों ने देखा था कि ऐसे सरकुलर मिले थे कि एक-पक पेज के विज्ञापन के 25 हजार, 30 हजार रुपये दिये गये थे । इसको कोई चंदा क्याः नहीं कह सकता ? ग्रगर कोई इसे दबी स्रावाज में चोरबाजारी भी कहे तो यह कोई गुनाह नही है। हमने भ्रब इस चोरबाजारी को बन्द किया है। मैं एक बार फिर मंत्री महोदय का स्वागत करता हूं । सार्त्वे साहब ने एक बात ग्रौर कही है । ग्रार० एस० एस० का नाम लिया है उन्होंने दोनों बातें कहीं हैं कि वालेंटरी डोनेशंस ग्राय कर से मुक्त होते हैं ग्रौर यह बात बिलकुल सही है। शायद वह इनकम टैक्स प्रेविटस करते हैं, मुझे मालुम नहीं है । लेकिन वालेंटरी कंट्रीव्युशन हमेशा ग्रार्गेनाइजेशंस का म्रलाउड रहा है । पोलिटीकल पार्टीज का ऐसा चन्दा भी मुक्त रहा है। मैं जानता हूं कि राजनीतिक ग्राधार पर पिछली सरकार ने क्या क्या नहीं किया। मैं जनसंघ का मंत्री था । सरकारी मंत्री नहीं था । मैंने देखा है...

श्री कल्पनाथ राघ: ग्राल इंडिया के?

श्री जगदीश प्रसाद माथुर : जी हा । श्राल इंडिया का । श्राप चुप रहिए । मैंने **ग्राल इंडिया दफ्तर भी देखा है । मुझे** मालूम है कि किस प्रकार झूठे सच्चे इनकम टैक्स के नोटिस हमारे पास ब्राते रहे। एक

भी स्रसेस्मेंट में गलती नहीं पाई गई । मुझे यह भी मालूम है कि दिल्ली प्रदेश कांग्रेस कमेटी पर कैसे नोटिस गए श्रीर कैसे स्रसेस्मेंट हुए । मुझे यह भी मालूम है कि मोटरगाड़ियां, कार्यालय की श्रामदनी पर कैसे झूठे श्रावरण चढ़ा कर दिल्ली प्रदेश कांग्रेस कमेटी ने श्रपनी जान बचाई । यदि श्राप मुझे इजाजत दे तो घंटा-श्राधा घंटा मैं बोलूंगा श्रीर एक एक बात खोलता चला जाऊंगा । लेकिन मैं खोलना नहीं चाहता हूं । जो यह चोर-बाजारी कर रहे थे श्रीर श्रायकर वालों को भी (Interruptions) मालूम होना चाहिए कि श्रार० एस० एस० वालंटरी श्रागेंनाइजेशन है । वह पब्लिक से चंदा नहीं लेती ।

श्री कल्पनाथ रायः : महाराष्ट्र में जो चार-चार लाख रुपये इनकी पार्टी के लोग दे रहे है वह कहां से ग्रा रहा है। चोर बाजारी से ग्राया ग्रीर कहां से ग्राया है?

श्री जगदीश प्रसाद माथ्र : ग्रापकी इंदिरा कांग्रेस वाले जो स्रा रहे हैं वे ला रहे हैं। ग्रार० एस० एस० वालेंटरी ग्रार्गे-नाइजेशन है । पब्लिक से चंदा नहीं लेती । उनके मैम्बर्स वालेंटरी तौर से साल भर में एक बार पैसा देते हैं। उसकी श्रपनी एक पद्धति है। जिस ध्वज को वे गरु मानते हैं उसके सामने जो जितना दे दें वह पैसा संघ का होता है । उससे ही काम चलता है। जैसे म्रार० एस० एस० की पद्धति है ऐसी पद्धति द्निया में अन्यत नहीं है इससे ज्यादा वालेंटरी कंट्रीब्यूणन दुनिया में कोई नहीं हो सकता । इसलिए उसके श्रसेस्मेंट का सवाल ही नहीं है। एक तरफ तो साल्वे साहब कहते है ग्रार० एस० एस० एक पोलिटीकल ग्रागें-नाइजेशन है । मान लीजिए पोलिटिकल ग्रार्गेनाइजेशन है...

श्री एन० के० पी० सात्वे: मैंने ऐसा नहीं कहा। यह उनका प्ली था डिपार्टमेंट वालों का... श्री जगदीश प्रसाद माथुर: नहीं। ग्रार० एम० एस० ने वभी श्रपने ग्राप को राजनैतिक दल नहीं माना।

श्री कत्पनाथ राय : वह पोलिटीकल है। उपसभाध्यक्ष महोदय श्रार० एस० एस० के सर संघ चालक बाला साहेब देवरस मोरारजी देसाई से मिले, चौधरी चरण सिंह से मिले श्रीर जयप्रवाश नारायण से मिलने जा रहे है... यह क्या तरीवा है।

श्री जगदीश प्रसाद माथुर : कल्पनाथ राय जी अगर बाला साहब देवरस मोरारजी देसाई ग्रादि से मिले हैं। लेकिन ग्रापकी हस्ती ग्राभी उतनी नहीं है। ग्रागर हस्ती नहीं भी है तो भी ग्रागर ग्राप मिलना चाहें तो मैं जिम्मेदारी लेता हूं मैं ग्रापको भी मिला द्या... (Interruptions)

श्री कल्पनाथ राय: भाई मैं तो सूरत भी नहीं देखना चाहता मिलने की तो बात ही क्या है।

THE VICE-CHAIRMAN (SHRI SYED NIZAM-UD-DIN): Please do not argue that way. You carry on with your speech on the Bill.

श्री कल्पनाथ राघ : राष्ट्रीय स्वयं सेवक संघ एक राजनैतिक संगठन है ।

श्री जगदीश प्रसाद माथुर : यदि सज्जनता से बात नहीं सुनना चाहते श्रीर उदण्डता पर उतरे हैं तो मैं उदण्डता का श्रादी न होते हुए भी मजबूर होकर उनके बराबर उदण्डता कर सकता हूं . . .

## (Interruptions)

I will retort and I am capable of shouting as loud as he can.

संघ को कुछ लोग राजनैतिक मानते हैं ग्रौर ग्राज की सरकार की परिभाषा में भी ग्रार० एस० एस०

## [श्री जगदीश प्रसाद मःथुर]

राजनैतिक दल है। एक तरफ तो उसे राज-नैतिक मानना और दूसरी ओर राजनैतिक दल को जो स्विधाय मिलनी चाहिए वह भी इस जिल में न देना, यह म्रति विरोधाभास मौर ग्रन्थाय होगा । लेकिन ग्राए० एस० एस० ने श्रपने को वर्भा राजनैतिक नही माना इसलिए इम बिल का उनके द्वारा महारा लेने का कदापि सवाल नहीं उठता । उनका वालेंटरी कोष है। उसके ब्राधार पर यदि इन्कम टैक्स लगता हो तो क्या भ्रौर न लगता हो न लगेगा या (Interruptions) लेकिन सवाल क्या है ? मवाल यह है कि पिछली मरकार ने जैसे जनसंघ को स्रोर ग्रन्य को जो उसके विरोध में थे इन्कम टैक्स वा सहारा लेकर दबाना चाहा उसी प्रधार की हरकत स्नार० एम० एम० के साथ की गयी दबाने की कौशिश की गयी। लेकिन सांच को श्रांच नहीं होती। इमलिए श्रार० एस० एम० उमकी धमको में ग्राधा नहीं by all legal means they have fought यहतो हमारे मन्द्री and are fighting. महोदय बता सकते है कि स्रव मुकदमा किस स्टेज पर है ग्रव मै दुबारा विल की तरफ ग्राता हं। जो चीजे एक्जैम्प्ट की गयी है...

श्री कल्पनाथ राय: ग्रार० एम० एस० को जो सी० ग्राई० ए० से पैसा मिलता है उसका क्या होता है ?

श्री जनदीश प्रवाद साथुर: वह ग्रापके पेट में जाता है, ग्राप जो तगड़े हो रहे हैं उसी से। अबुझे थोड़ी सी लुटि इस बिल के ग्रन्दर लगी है वह मैं ग्रापके सामने रखना चाहता हूं। हो सकता है कि मेरी जनती हो। इसमें पोलि-टिकल पार्टीज की जो ब्याख्या की गयी है, उसमे कहा गरा होंडे:

Under paragraph 3 of Election Symbols (Reservation and Allotment) Order, 1968. इलेक्शन कमीशन एक स्वतन्त्र निकाय है, उसके आईर बदल 1968 का आर्डर स्थायी ब्रार्डर नहीं कहा जा सकता है। किसी अस्थाई ग्रार्डर के श्रीधार पर एक्ट के ग्रन्दर कोई ब्याख्या करना उचित नही दिखता। यदि यहां पर शब्दावली ऐसी होती कि 1968 का म्रादेश म्रथवा उसके बाद के ब्रादेश जो कि उसकी व्याख्या करते हों तो बिल की स्थाई ग्रावश्यकता पृति हो सकती थी। ग्राज जसी शब्दावली 👡 लगता यह ग्रपुर्ण है It can be brought into difficulty any time. इलेक्शन कमीशन ने निर्णय देने का यदि तरीका 1978 में था, 1979 में बदल दिया ग्रोर दूसरा तरोका कर दिया तो कठिनाई ग्रा जायगी।

श्री कल्पनाथ राय: वह जो पाते हैं सी० श्रार्ट० ए० वाजा उसके बारे मे बतायें।

श्री जगदोश प्रपाद माथुर : दूसरी बात कह कर मैं खत्म करूंगा।

श्री कल्पनाथ राय: तीन दिन का तैयार किया है फिर भी खत्म नहीं कर पाते?

श्री जगदीश प्रसाद माथुर : जहां तक इसका सवाल है ... (Interruptions)

श्री कल्पनाथ राष: किसका?

श्री जगदेश प्रसाद माथुर: करपनाथ जी का, जहा तक वर्त्पनाथ जी का सवाल है वे खुश मिजाज आदमी दिखते हैं लेजिन गड़बड़ी करते हैं...

श्री कटर राष राज : पावजन्य है. . .

श्री जा शेश प्रताद मायुर: पांच्जन्य नही, भैदा, ग्राहा आर्मेनाइजर पढ़ रहा हूं। ग्राखिर में मैं एक बात कह कर खत्म करूंगा। वैत्य दैका को भारायें भी स्वागत योग्य है। इर बिज को जैसे का तैसा स्वीकार किया जाना चाहिए यद्यपि कत्म नाथ जी बहुत नाराज हैं।

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): Mr. Vice-Sir, the Bill which has Chairman. been brought today by the Finance Minister is an ad hoc arrangement to meet certain lacunae which have been observed during the working of our democracy and the financial which are given by various industrial houses to such political parties. Really, I would have liked the Government to go much deeper remove the lacunae if the Janata political party Government or any and its responsible leaders desire that a healthy and resurgent democracy. should be nourished and nursed in this country to attain the maximum benefits for the poorer classes of our society.

Sir, I have gone through the Bill. What the Bill now provides is that whatever income is derived from the assets owned by the political parties of gifted to them is not taxable. But at the same time, in regard to the second provision as regards advertisements, I do not agree that this provision should have been here in this Bill. What I feel, Sir, is that, in the world, the democratic forces are under pressure from the capitalists on the one side and from the Communists on the other. Take, for example, the Allendoregime in Chile. We saw how money power or CIA crushed the democratic forces in that part of the world. Similarly, we see the U.S.S.R. and China Meddling with... Sir, may I request that there should be no disturbance?

SHRI KALP NATH RAI: I am listening to you.

SHRI ARVIND GANESH KUL-KARNI: Similarly, the U.S.S.R. and China are threatening the democratic countries with their brute power. For this purpose, my submission is that, in this country, we should develop certain procedures and take certain measures which will ultimately give strength to the democratic forces and to the political parties. Here, all the moral attitudes taken either by the Janata Party or the Congress Party or the Communist Party are out of tune. Sir, after the Janata Government came to power, various Commissions have been appointed. I think, very recently, a case has been filed as regards the use of jeeps. But after the advent of the Janata Government, many elections have taken place and it is on record in the Calcutta Press-this might have appeared in the Delhi Press also-that the same gentleman who hired jeeps for the Congress Party has hired jeeps for the Janata Party also. Sir, I would say that the problem of supplying jeeps or hiring jeeps is a very nominal problem. I am interested in a more deeper thinking by the Janata Government, particularly, by Finance Minister, in regard to this problem. Now, the Janata Party is having its own organisation. Similarly, the Congress Party is having its own organisation. The Communist Party is also having its own organisation. Now, in West Bengal, the CPI(M) Government, headed by Mr. Jyoti Basu, is ruling. This party is considered to be the radical and the most progressive of the forces in the country. They have also their cars. Their cars are not running on water. Everywhere, petrol or diesel is required. Every second, money is required to be spent to have the political work done. This is a reality. I agree with Mr. Salve when he said that this Bill is really a fraud. Now. everybody would agree that what we are talking and what we are doing in the political set-up or what is being

[Shri Arvind Ganesh Kulkarni] said by the different political parties, which are being called progressive, reactionary, capitalist and so on has no meaning to the common man in the street. Actually, the question before him is: Democracy for whom? This question will be asked in this country within a period of five or ten years: Democracy for whom? for those capitalists who have money and who use the politicians nartakis or like puppets, just people control the dolls with their strings? Is it for them I think the Janata Government which came to power with so much fanfare after taking oath before Gandhiji's samadhi should be fair to themselves. Similarly, we should also be fair to ourselves. I think, this question. democracy for whom, is a real problem, and if this problem is to solved. Mr. Patel has go more deeper into this. Now take the case of theBirlas. not want to take names those because it is really a headache to take the names of capitalists, but we are just like dolls or puppets in their Sometimes the Congress harems. party was in their harem, sometimes the Janata Party is tn their harem. The Communists are also in their harem.

SHRI LAKSHMANA MAHA-PATRO (Orissa). No. no.

AN HON. MEMBER: What is the source?

SHRI ARVIND GANESH KUL-I will tell you how. I will KARNI:quote from a newspaper. The Birla factory in Calcutta is having no strike at all while many factories in Bombay, Thana and Poona region are having strikes. We went deep into it. As a political party in Maharashtra we went deep into it and we are told that this was the strategy adopted by the political party in West Bengal, that their State should be very quiet, safe for investment not only by the Birlas, the Tatas, the Mafatlals, the Singhanias, the Goenkas, etc. but even the multinational concerns. That is their strategy. Whom are you ing? For Heaven's sake, do not argue. I am talking on a very firm ground.

AN HON. MEMBER What does show?

SHRI ARVIND GANESH KARNI: Take the example of this Modi. He has supplied the funds to the Congress Party and he is supplying through another brother funds to the Janata Party. I am requesting all the political parties to apply their mind, the time has come when not only the capitalists of this country but of foreign countries also are going to play a dominant role in the democratic set-up of this country. That is why I say that if the democracy has to be really protected the capitalists' onslaught has not only to be met with equal force, but there must be a frontal attack by all the political parties to demolish that capitalists' onslaught.

 $\mathbf{T}$ here are verv many examples. I just cite one example. It was reported that in Azamgarh elections jeeps were used by various parties. My party has no resources now. My party is really a pauper party, but at least a party on my right has used them. But your party has also used them. Wherefrom did you get the jeeps? Please tell So, preaching of high moral principles, giving sermons to other political parties, have no meaning. political party knows what game going on. Whether we know it not, the man in the street knows it very well, even a rikshaw puller and a tongawallah knows what you are I am submitting doing. Again through you, Sir, to the Government and to the Finance Minister that such preachings will not root out the corruption in the body politics of the country. Now instances are not lacking. Various Commissions have been Various enquiries are going set up. on. You will appoint many other

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Commissions. But every item and every issue is politicalised through money power. Can you say no to it? Money power is politicalising every legal issue, thereby the faith in the legality and the legal standards of this country are being eroded. Therefore. what I say is that if the Government really wants to apply their mind to this problem, they should follow the example followed in West Germany, Italy, now in the U.K. and in France. This I say because you have to provide for money, we know a Lok Sabha election costs between Rs. 3 lakhs to Rs. 6 lakhs. Giving fraudulent returns to the Election Commission is not going to deceive anybody. One has to be very careful. Rs. 5 lakhs to 6 lakhs are spent per person. Where the money from? How many crores of are spent on elections to rupees Parliament, leave aside the Assembly elections. Take a dedicated man like my friend, Shri Madhu Dandavate, a professor and a long-standing patriot. When he fights the election, where is the money? He got elected; he is getting elected. Right from the time Shri Nath Pai was there, this seat is going to the Praja Samajwadi party.

AN HON. MEMBER: He is an exception in the Janata Party.

SHRI ARVIND GANESH KUL-KARNI: I feel there are many excep-It is not only Prof. Madhu Dandavate. What I feel is that such people have no chance of getting elected in this country if this type of half-hearted measures are brought.

You can have another sugestion. Sir, I make bold to suggest that Government should provide funds and there should be no, what you call, fraudulent business. You can down a minimum number of votes to be obtained by a candidate if the money is to be reimbursed by the State machinery. You can do that. You can say that unless you poll 30 per cent or 40 per cent-whatever you may like-of the total votes polled,

will not get reimbursement Y011 from the Government. This is minimum that can be done.

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): In West Germany, it exists.

SHRI ARVIND GANESH KUL-KARNI: Yes, Government must apply its mind to this I know it is not only the Government's job. There should be cooperation from all our political parties to the Janata Government to make the elections clean, or at least to make the system a little foolproof thereby the merited deserving and your candidates can find a place. Then only the body politics will be healthier and more healthier and all these attempts of the industrialists who are really playing on us will be stopped. I have nothing more to add.

SHRI LAKSHMANA MAHAPAT-RO: Sir, while introducing this Bill, the hon. Finance Minister pleaded that it was a very non-controversial Bill. He gave the impression that it was an innocuous Bill, needing not much of a discussion. He further said that in a democratic set-up, the political parties should have such a set-up and it was in their own interest that such a measure was being brought. If their incomes were drained by taxation, then nothing would be left for them for their own use.

Sir, on the face of it, one cannot have any quarrel with this type of a provision that is being sought to be made in the Income Tax Act and the Wealth Tax Act. But, Sir, is it really with the honesty and sincerity making all the political parties in this country have enough money for themselves and to carry on their political work that this Bill is being introduced here? Somehow, I have my own doubts. These doubts are born out by the fact that our experience during the past few decades, after we got independence, has been something

which is not only bitter but which prompts us to take a different view of this particular statement of the Minister.

Sir, because of some events that came about, the whole system of administration by the Congress Party, whose monopoly it was to rule this country all these years, was reversed. And possibly the Janata Party feels that with all the big five, or sometimes it is becoming the leading two- Shri Madhu Limaye and Shri Biju Patnaik—they will be able sink their differences and carry on as a united party. And, therefore, like the Congress they will, also have a spell of rule lasting over if not thirty years, at least a few years. That is how they feel. And to secure that it necessary that it should be there with as a political party all exemptions from income taxand wealth tax. Therefore, they think that a law is necessary. Therefore, a law to serve the interest of the Janata Party should be passed. The efforts are to see that they remain united and try to rule for as long a period as is possible. That appears to be the driving force for such a Bill. It was not for parties like the C.P.I. or the C.P.M. or parties who have to run to people for one rupee or two rupees for making up their funds and run their political work that this Bill was ever brought.

Sir, you find one provision here to which reference is being made by different friends, provision about donations of Rs. 10,000 and above. If the name, address, details are not given in the returns they will not be allowed exemption on that score. You will have to give details if the amount exceeds Rs. 10,000 in a lump sum. Whose good fortune would it be except that of the ruling party?

Sir, you remember the President's Address that was delivered immediately after the Janata Government

was formed. This has paved the way for a two-party rule. Therefore, it is 4; either the Janata Party rule or the Congress Party rule. Who else is likely to benefit from such a provision? The Janata Party is ruling the moment. Or if such a bad luck. comes to them as it came to the Congress party it will be the Congress party ruling again. That is how they feel. That is why they put it in the President's Address delivered in their first joint session. This has paved the way for this situation. That being the position they are interested to exempt all these donations which they expect will be there in a very big number for them. Therefore, they should be exempted. They have to the names only. Therefore, somehow it smacks fishy. This particular Bill in spite of the fact that allowing an exemption for parties like ours is something which is a welcome thing, was inexpedient. Thev are saying they are watching everybody's interest. It is really their own interest. Nobody ever is interested to do something which is not for their own interest. However, much he may plead that this is something of a uniform measure that they bringing and everybody will benefited-there is no point in any body rising up and quarrelling over this-I am yet to be convinced about this I believe that this is only tended for the Janata Party and, good luck favours, the Congress Party. They are the persons who are having the most of these donations.

Sir, I do not go by speculations or by imagination. Here in the morning Comrade Bhupesh Gupta as referring to the Government statistics that they have been supplied to us by the Government. It was my question dated 14-1-77, Starred Question And since the Government had given some assurances they have given us the list. If you see the listit is a big list, no doubt; this was for the period 1975-76 and 1976-77—you will find big amounts paid by com-

panies to the Congress Party and various organisations towards advertisement in their souvenir etc. during the period 1.1.74 to 31.3.74. It is a very big list. There you find amounts which go up to Rs. 35,000, Rs. 40,000 in one payment. There, you will find amounts which go up to Rs. 30,000, Rs. 45,000 in one 5 P.M. payment; and I have also been able to see that there are which have been given to amounts the Jana Sangh when it was put in There also, it is Rs. 3,000, Rs., 4.000, Rs. 5,000; in one place, it is even Rs. 11,000. These are the figures. If that could be the situation, in between 1.1.74 and 31.3.77, could it be that after 31.3.77 these people came? And who knows about it? Certainly, they must have been able to perform very well on that score. They have been able to get possibly record donations. That is why there as a speed in bringing about such a law. Otherwise, I do not see any reason for it when there are very serious and important things pending and deserve the notice of the Finance Minister-inflation, price rise, and so on-but nothing is being done though everybody is shouting about them. He tries to say thing this way or that way. Even about incometax, I shall shortly be presenting to you figures from the material that has been given to us in this House, tax, I shall shortly be presenting to find that he does not get even one minute's time to bestow attention upon these matters, but he is serious about exemption of income-tax wealth tox on donations to political parties. Which are the parties except for these two parties which want to rule, which can have wealth accessible to them and where this exemption is necessary from the assessment of those particular political parties. These two exemptions, i.e. exemptions in income-tax and wealth tax, doubt, will also do some good to other parties like ours, but the real benefit to be derived is by these two parties.

As I was telling you, I will be placing before you that it is only today that we had a question. Question No. 1037, as to how the incometax matters are being handled by the Finance Minister. This is the question of hon. Shri Mulka Govinda Reddy It says: "the amount of arrears of income-tax outstanding at present against the first twenty large industrial houses; the amount of arrears of income-tax outstanding against each concern of the Tatas and Birlas, and what steps are being taken to realise these arrears?" If you see the answer, you will find that not only is it said that much of the material has not yet been collected, but also that, on the basis of whatever information. they have been able to collect in respect of the 20 large houses-Tatas, Birlas, Mafatlals, Singhanias—as on 1-12-1977, the gross outstanding income-tax against these first 20 houses is Rs. 1733.70 lakhs. (Time bell rings). What? The time-bell: Or. was it indvertent?

THE VICE-CHAIRMAN (SERI SYED NIZAM-UD-DIN): I want you to conclude.

SHRI LAKSHMANA MAHAPAT-RO: I thought it was accidental. I just started . . .

THE VICE-CHAIRMAN (SHRI SYED NIZAM-UD-DIN: There is a list of speakers. They all have to participate and only one hour and thirty minutes are available for this.

SHRI LAKSHMANA MAHAPAT-RO: I know that because I am a member of the Business Advisory Committee. It was announced in the House and it has come in the Bulletin also. But I happen to be the fourth person. I should get, if not more time, at least nearly that much time as was allotted to some other Members. That is what I plead for

THE VICE-CHAIRMAN (SHRI SYED NIZAM-UD-DIN); You are getting that much time.

SHRI LAKSHMANA MAHAPAT-RO: So, this is what he said. It is an amount of Rs. 1733.70 lakhs as arrear outstanding against them. And what are the measures that they have taken? Very unhappy and unsatisfactory measures. As far as the measures are concerned, there is also a question put by Mr. Kalyan Roy. who pointed out that there are many, many cases of these people being able to dodge and yet the Government feels-I would not say impotentineffective in not being able to realise that money. The result is that these amounts which are against them as arrears for many years, from five to seven years also in some cases. they are able to keep with them. They exploit the workers they employ, they exploit the consumers by charging at exorbitant prices over which the Government has no power to control and also the country because they do not give the money that is due to the exchequer. That is how it is going on.

Then, Sir, going through some of the questions of the 25th, this is the question which we put, and the reply is very interesting. This is again on income-tax, regarding the arrears of income-tax due from Dr. Jayantı Dharma Teja, a very good name: it has come many times before the House in the past decade. Since he happened to be my senior in the same college where I studied, I feel that I should also take his name now. The question is regarding the details of the arrears of income-tax due from Dr. Dharma Teja and the steps taken to realise the arrears. According to the reply that the Hon. Finance Minister gave us on the 25th of July-the question No. is 637-the income-tax arrears due from Dr. Teja as on 31.3.1977 were 4.87 crores. It could not be collected, and he could manage to go. Regarding the steps taken to collect the money, the reply that was given was that they had some compensation to be given to that gentleman, and the compensation

with interest etc. etc. comes to Rs. 3. something crores, and that the Shipping Corporation of India has also to realise certain dues from him, but that the Income-Tax Department and the Shipping Corporation of India have agreed to divide that compensation in between them. Will it make up the heavy arrears that are there against him? What steps were taken during all these years? He was in jail; he was with you all this period, and, therefore, he could escape without paying you a pie.

Similarly, this is another question, No. 646 of the same date, regarding the number of cases relating to income-tax pertaining to companies belonging to the Mafatlal Group. If you take group by group, it would be an interesting study. Therefore, we wanted the Mafatlal Group. He says that the Mafatlal Group alone has the total income-tax arrears of 23.81 lakhs as on 31-3-1978.

Sir, again going to the Birlas, I was telling you how they are interested, and I am naming these people because they are the best donors and that is why they are relevant to the Bill. As rightly pointed by Shri Kulkarni, I have enough information that while one brother of the Birlas speaks to the Congress people gives them help for fighting the elections and for other needs, another brother speaks to the Janata people and helps them. The same is the case with the Mafatlals and so many others. I cannot give you the names. Similarly, the big houses, you will find, divide among themselves parties. Sometimes it so happens that the younger brother leaves one party and goes to the other party, while the elder brother does the opposite of it. It has been correctly said that they are the donors. They are paying. They are able to manipulate in such a way. They were having the ministration of the country in their hands, all these days. They are not Nor is it showing their accounts. necessary that they should give return showing their names for getting exemption. Yet things could be managed. Therefore, Sir, again the Birlas . . .

THE VICE-CHAIRMAN (SHRI SYED NIZAM-UD-DIN): Please conclude now.

SHRI LAKSHMANA MAHAPAT-RO: I am just closing. Then again there was a question on the 18th July this year, Q. No. 168.

"the total amount on account of taxes outstanding against all the industries of the Birla group at present and the various heads under which they are outstanding:

the names of the family members of the Birlas against whom incometax arrears are outstanding, the amount thereof in each case, etc., etc."

The answer is:

"The requisite information is not readily available."

This will be always there. Mafatlal group—information not available, but as far as practicable, that was the figure. Birla group-~ information not readily available. Sir. nothing will be readily available as far as the Tatas are concerned, as far as the 20 houses are concerned. That is the relationship of this party and the earlier ruling party with this set Therefore, whenever people. Parliament wants some figures in relation to these people, the Government does not get the figure. But here they have said:

"However, as on 31--3--78, gross income-tax arrears aggregated to Rs. 6.35 crores."

This is in respect of Birlas. Sir, I have umpteen number of instances. You are ringing the bell now and then and, therefore, I will not take up much of your time by quoting all the figures. But it is definitely certain from whatever I have stated—and I think you 833 RS—10

will agree with me—that Birlas and Tatas do not need any exemption. They are persons who know that there is no law which can bind them. (Time-bell rings). Therefore, this is the grace that is being shown to them.

Lastly, there is one thing that is said in relation to this particular Bill and that is about advertisements. I began with it. Dr. Ramlal Parikh had put a question about this particular Bill earlier and whatever was said there was said by the Finance Minister when he introduced it. The main thing which attracted the attention of the Government was the souvenir, advertisements, etc. Sir, there is a law which says that if a particular amount is given for advertisement for promoting trade, then it is exempt from tax. Under cover of that, they had been carrying on all these years and they had been able to have political parties within their stranglehold. Sir, assess the extent of their stranglehold on political parties, I will just give you the figures. From that you will be able to understand the position. I am mentioning it because we are interested in a democratic set-up, in the smooth functioning of all political parties. (Interruption) Of course, I mean "we all", including you. We want to be free from corruption, free the machinations of these imperialists, the monopolists and also the MNCs. Therefore, the magnitude of the problem may best be realised if I place before you the figures. The amount given to the Congress Party alone 1974 in was 10590.4. The figures are in thousands of rupees. It rose to 14260.64 in 1975-76. In 1976-77, it was 75086.3. This is for the Congress alone. As far as the other political parties, including Jana Sangh, are concerned, it is 877.8 in 1974. Then it came down to 134.2 because it was the Emergency period and they were in jail. Therefore, nobody was collecting; they could not go and collect. But in the latter part of 1977, when they had come out, they could collect and the figure rose to 401.

All these figures are in thousands of rupees. Therefore that is the extent to which these people have been donating-crores of rupees-in the name of souvenir and advertisements. It is good that a prohibition has been put on that and...

THE VICE-CHAIRMAN (SHRI NIZAM-UD-DIN); Please conclude.

LAKSHMANA MAHA-SHRI PATRO: ... we should be careful to free ourselves from that so that we will be putting up a good image of political norms and political habits in the country. Otherwise a democratic set-up in the stranglehold of these people with their habits, is not something which would be desirable. Thank you.

VICE-CHAIRMAN (SHRI THE SYED NIZAM-UD-DIN): Mrs. Nooriehan Razack...

PROF. RAMLAL PARIKH (Guiarat): Just a moment, Mr. Vice-Chairman. A reference was made to me by the honourable Member. I never said...

SHRI LAKSHMANA MAHA-PATRO: You have not said; you have put a question. I said a question has been put and a reply has been given about this law. That is all.

THE VICE-CHAIRMAN (SHRI SYED NIZAM-UD-DIN): That is all right, please sit down.

PROF. RAMLAL PARIKH: I have been asking for exemption tax . . .

THE VICE-CHAIRMAN (SHRI SYED NIZAM-UD-DIN): You both can discuss it outside.

PROF. RAMLAL PARIKH: No, no. I want to clarify one thing. I did not support companies giving advertisements to political parties. All that I said was there is nothing wrong in their investing in securities which are

approved or the other landed properties provided in the Bill. I did not support companies giving advertisements.

(SHRI VICE-CHAIRMAN THE SYED NIZAM-UD-DIN): Now. Mrs. Noorjehan Razack.

SHRIMATI NOORJEHAN RAZACK (Tamil Nadu): Mr. Vice-Chairman, I welcome this Bill. I stand to support this Bill for the spirit behind it, the spirit of providing some assistance to political parties in the shape of tax exemptions for carrying on their political activities. Prima facie the Bill appears to be a reflection of the democratic spirit of the Government to ensure that political parties are not hampered by taxation measures purposeful utilisation of their disposable funds.

It will be a truism to say that political parties play a vital part in the development of a country, economically, politically and socially. These functions do not begin or end with fighting elections and striving to send as large a number of their own men to Parliament and Legislatures as possible. Their role is much more. A party is a vigilant group of dedicated men who study intensively the various problems facing the country and engage themselves in constructive discussions with the affected and arrive at the best method of projecting such problems and the solutions thereof in the councils of the country. Their role should not be one of capitalising discontent, not a cheap method of rabble-rousing, not one of manipulation according to changing winds, not one of capturing power for the sake of power. Their role is nobler not only as servants of the people but also as educators, guiding them to lift themelves out of the morass by using appropriate technology. They can also set an example how certain harsh situation can be turned to the good of the people, by themselves demonstrating in the field the virtues of hard and dedicated work. The party can

also render useful service by carrying on investigations into the activities of the profiteer and the smuggler and exposing their misdeeds. I am not sure how many parties in this country live up to this role. But few will deny that the performance of such a role demands considerable funds for the party for building up a vigorous and determined cadre of workers and also a useful research and development organisation. To parties having such objectives and methods of work flow of funds will not be a problem. Contributions will come aplenty and the value of the present Bill under such circumstances cannot be underestimated.

It will idle to deny that funds to political parties carry with them an aura of illegitimacy. While contributions by honest hard working people are welcome donations from unscrupulous tycoons and foreign agencies destroy the moral fibre of the party. It would have been eminently desirable if the whole issue of contributions to political parties were thrashed out in an all-party meet and a comprehensive legislation brought to regulate such contributions. parties functioning according to the concepts which I have outlined, the political atmosphere of the country will become so much the cleaner. In such a case, the parties will not be mere political parties but bands of dedicated socio-economic cultural workers inspired by a common ideology of bringing in the greatest good to the greatest number. A spirit of healthy rivalry will develop catalyse all actions with the supreme motivation of transforming the lives of the people, whom we swear into meangingful essays to lift themselves by the bootstraps. Sir, before concluding my speech, may I ask the Minister Finance hon. for the immediate necessity for measure before thinking of a legislation prehensive regulating funds to political parties I hope the Minister will also tell the House which are the parties that are maintaining

correct accounts and paying their taxes uptodate.

श्री श्याम लाल यादवः (उत्तर प्रदेश)ः उपसभाध्यक्ष महोदय जो, यह कराधान विधियां संशोधन विधेयक लाये हैं, श्रायकर श्रीर धनकर श्रिधिनियमों में संशोधन करने के लिए...

श्री ग्ररविन्द गणेश कुलकर्णी : ग्राप ग्रंग्रेजी में नहीं बोल रहे है ।

श्री श्यामलाल यादव: हिन्दी ग्राप खुदभी समझते हैं।

मान्यवर, यह विधेयक मैं समझता हूं कि जिस भावनाम्रो के साथ लाया गया है वें भावनाएं कोई बहत अच्छी नहीं है । स्रौर हमारे देश का जो जनतान्त्रिक ढांचा है उसकी भ्रभिवद्धि के लिए उसमें स्थायित्व के लिए, ग्रवाद गति प्रदान करने के लिए, यह विधेयक समचित नहीं है। वैसे मैं समझता हं कि वित्त मन्त्री के हदय में ग्रौर जनता पार्टी के खास तौर से, मन में पिछले शासन के प्रति जो दुर्भावना है वह गयी नहीं है, अभी भी वित्त मन्त्री, जो वयोवृद्ध सेवा निवृत्त उच्च ग्रधि-कारी रहे हैं लेकिन वह भी कदाचित उन भावनाम्रो से ऊपर नहीं उठे हैं स्रौर इस विधेयक से यह बात स्पष्ट प्रतीत होती है कि इनके दिल में किस प्रकार की भावना है, कि यह किस प्रकार से पूर्व सरकार की राज-नीतिक दल को अपमानित किया जाथे, लांछित किया जाये और किस तरह से जनता के सामने इस बात को रखने का प्रयास किया जाये, कि यह जनता पार्टी दूध की धोयी हुई पार्टी है, बड़े हो सद्-उद्देश्य के साथ यह पार्टी काम करना चाहतो है । मान्यवर बहत दूर जाने की जरूरत नहीं है लोक सभा का जब चनाव हम्रा पिछला, तो जनता पार्टी

### [श्री श्याम लाल यादव]

के उम्मीदवार ने कितना रुपया इकट्ठा किया, कितना खर्च किया उस बीच मे वह किसी से छिपा नहीं है, हर व्यक्ति जानता है, सारा देश जानता है। उसके बाद विधान सभाम्रों के चुनाव रुए, उत्तर भारत की नमाम विधान सभाग्रों को एक कलम से ग्रौर संविधान के विरुद्ध भंग करके चुनाव हुए, उसमें कितना रुपया खर्च किया जनता पार्टी ने, इसका लेखा जोखा जनता पार्टी के पास होगा । श्रन्मान इसके मेरे पास नहीं है । लेकिन चुनाव में कितना रुपया व्यय हुम्रा । जितनी जीप गाडियां चली. जिस प्रकार से जनता पार्टी के नेतास्रों ने दौरा किया, हवाई जहाजों से, गाड़ियों से, यह जनता की श्रांखों के सामने से छिपा हम्रा नहीं है। इस देश की जनता म्रनपढ़ हो सकती है लेकिन जो सत्य है जो राजनीतिक नेता का कृत्य है वह उसके सामने रहता है उस पर पर्दा नहीं डाला जा सकता है स्रौर अभी हाल मे चुनाव हुआ में । हमारे कुलकर्णी साहब ने कहा वह शायद गये नहीं वहां, देखा नहीं कि जनता पार्टी ने, मै समझता हुं कि इतना धन उंडैल इतने साधन लगाये, 50 लाख रुपया लगाया, सारे मन्त्री लोग हवाई जहाज से उतरने ऋौर सीधे कार से वहां पर जाते थे स्रौर स्रापके जो कांग्रेस के हैं, मेरे मिल्ल खड़े थे उन्होंने जनता पार्टी से कम रुपया खर्च नहीं किया श्रीर जबकि उस पार्टीं की जमानत ही जब्त हो गयी। लेकिन हमारी पार्टी के पास साधन नहीं थे, हमारी नेता के पास... (Interruptions) लेकिन यह जनता के समर्थन ने उन्हें जिता दिया। मन्यिवर, मैं यह कहना चाहता हूं कि इसलिए यह प्रश्न हमारे देश के सामने स्राया है कि यहां के राजनीतिक दल... (Interruptions)

श्री स्ररिबन्द गणेश कुलकर्णी : यह पालिटिकल एसेसमेट है, सही पालिटिकल ... (Interruptions)

श्री श्याम लाल यादव : मैंने जाकर देखा वहां ग्रपनी ग्रांखों से पोलिंग के दिन कि ग्रापकी गाड़ियां वहां घुमती रहीं परन्तू उस पर कोई बैठने वाला नहीं था । इसलिए मान्यवर, इस बात पर सोचने की ग्रावश्यकता, है कि--मै इस बात से सहमत हूं कि इस देश में राजनीतिक दल कैसे काम करें। यह जो मैं समझना हं, मेरी निजी राय है । किस प्रकार से कम्पनी डोनेशन पर वैन लगाया गया. हमारे दण्डवते साहब तथा इस के पक्ष मे श्रीर बहुत लोग थे, सरकार ने लगाया, हमारी पार्टी ने लगाया लेकिन उसका कोई वास्तविक मल्य नही है, कोई वास्तविक प्रभाव नही पडता है। इसको पटेल जी बतायेंगे स्रीर जो प्रतिबन्ध रहता है उसका कोई लाभ नही रह पाता है, उस प्रतिबन्ध को श्रवसर तोडा जाता है। तो कान्न वह बनाइये जो चल सकता है जिसको इस देश की साधारण जनता मानने को तैयार हो। उस पर राजनीतिक दल ग्राचरण करें, ऐसा कानुन बनाना चाहिए। म्रब म्राप इसमें तो कुछ दान देने पर, चन्दा लेने पर रोक हटाने हैं, 10 हजार रुपये तक परन्तु यह बात समझ में नहीं ग्राती है, हमारे सात्वे साहव ने बहुत ग्रच्छे ढंग से कहा, मैं उसको दोहराना नहीं चाहता। कोई राज-नीतिक दल ग्रगर चन्दा लेना चाहेगा, किसी व्यक्ति से, दल विशेष से, संस्थान से या कम्पनी से तो अनेक प्रकार से सीमा के अन्दर लेने का प्रयास करेगा स्रौर ले सकता है.उस पर कोई प्रतिबन्ध नहीं हो सकता है। दूसरी तरफ यहां पर जो सोवेनर स्रीर स्मारिकास्रों के प्रकाशन पर प्रतिबन्ध लगाया गया है कि कोई चन्दा न लिया जाए, ग्राज सत्तारूढ़ दल के बहुत से मन्त्री है, उस दल के बहुत से नेता हैं जो ग्रपने-ग्रपने ग्रलग-ग्रलग समाचार-पत्न निकालते है, श्रपनी-ग्रपनी स्मारिकाए निकालते है, प्रशस्ति-पत्न श्रौर पुस्तकों छपवाते है श्रौर उसके लिये धन एक्त्र करते हैं विज्ञापनों के जरिए या दूसरे तरीके से । उसका कोई हिसाब किताब जनना के सामने नहीं स्राता कि किस

प्रकार से 10 पन्ने का समाचार-पत्न चल रहा है मन्त्री जी का जिसके पास बहुत ग्रच्छा विभाग है। पांच पेज का विज्ञापन है ग्रौर हरेक पन्ने के पीछे छपा हुग्रा है। मैं उनका नाम नहीं लेना चाहता । लेकिन तमाम समाचार-पत्न ग्रौर स्मारिकाए जो विभिन्न राजनीतिज्ञ ग्रौर मंत्री लोग निकालते हैं, उनमें विज्ञापन दिये जा रहे हैं। उन पर कैसे रोक लगाई जा सकती है जबिक स्रादेश है कि विज्ञापन करने की छट कम्पनियों को है, उद्योगों को स्रपना प्रचार करने के लिये है। ग्राल इण्डिया रेडियो विविध भारती से ग्रौर रेडियो सीलोन से प्रचार होता रहता है। तो इस प्रकार से जो विज्ञापन रोकने की चेष्टा की गई है, मैं समझता हं कि उचित नहीं है स्रीर यह इसी कारण से किया जा रहा है कि हमारे दल के ऊपर जो सरकार ने कई प्रतिबन्ध ग्रीर मुकहमे कायम कर रखे हैं, झुठे मुकद्दमे केवल जनता की दृष्टि में बदनामी करने के लिये श्रीर मनगढन्त किस्से करके झठे मकद्दमे रखे हुए है।

श्रगर जनमत चलाना है तो जो दल शासन करे, ठीक है उसे श्रधिकार है। लेकिन क्या तानाशाही तरीके से चलाया जायगा कि जो चुनाव में हारता है, उसे जीतने वाला हतोत्साहित करे, उसे ग्रपमानित किया जायगा, उसे लांछित किया जायगा, उसके कार्यकर्ताश्चों को लांछित किया जायगा। जो श्राज मन्त्री हैं वह दूसरे दिन की जो पार्टी है, उस पर झूठे श्रारोप लगा कर सी० बी० श्राई० के सामने ला रही है।

खुद जनता सरकार ने जनता के सामने दिखलाया कि सी० बी० ग्राई० के बड़े-बड़े ग्रिधकारी, लैफटिनेन्ट गवर्नर इसमें थे, यहां तक कि लैफटिनेन्ट गवर्नर ने ग्रात्म-हत्या कर ली। झूठे गवाहों को एकवित करते हैं। मगर जब गवाह श्रदालतों मे जाते हैं तो वे कहते है कि हमने कोई ऐसा वयान नहीं दिया है। केवल सी० बी० ग्राई० के डर के मारे यह बात कही थी उसके सामने। लेकिन यह सत्य

नहीं है, सत्य वह है जो कि ग्रदालत में कहा जा रहा है। तो मान्यवर इस प्रकार का दुष्प्रयास किया जा रहा है, जो जनमत को समाप्त करने का षड़यन्त्र किया जा रहा है, इसके द्वारा प्रोत्साहन मिलेगा।

अगर जनता पार्टी यह समझती है कि निष्पक्ष तरीके से इस कानून का पालन करेगी, तो हम वित्त मन्त्री से जानना चाहते हैं कि जो सदन मे उन्होंने जवाब दिया है ग्राज के प्रधान मन्त्री के पुत्र के बारे में उन्होंने कह दिया कि उनकी इन्कम-टैक्स की फाइल मौजूद है। लेकिन यह बात ब्लिटज ग्रखबार मे 1 जुलाई, 1978 को छपी, फिर 29 जुलाई, 1978 को एक वृहद् रूप में छपी । मैं यह जानना चाहता हं कि वित्त मन्त्री से कि क्या यह बात सत्य से परे थी या नहीं थी कि कान्ति देसाई की फाइल गुम हो गई थी श्रौर बाद में पता नहीं कि कैसे उसे हासिल किया गया। यह बात समझ में नहीं ग्राती कि दो-दो बार यह फाइल गायब हुई। जब वित्त मन्त्री प्रधान मन्त्री के पूत्र को बचाने के लिये झुठा बयान देते हैं तो हम कैसे विश्वास करें कि इस विधेयक के द्वारा देश की जनतान्त्रिक संस्था को सुदृढ़ करना चाहते हैं।

मैं इतना ही कहना चाहता हूं कि इस सम्बन्ध में मैंने चेयरमैन साहब को प्रिविलेज मोशन भी दिया, लेकिन दुर्भाग्य से स्वीकार नहीं किया। लेकिन मैं ग्राज जानना चाहता हूं कि क्या यह बात सत्य नहीं है कि कान्ति देसाई की फाइल पर दो लैटर है जिसका मैंने हवाला ग्रपने पत्न में दिया है। मैं ग्रपने पत्न का एक ग्रंश पढ़ देना चाहता हूं जो मैंने 26 जुलाई को चेयरमैन को लिखा है —

#### I quote:

"I would, therefore, request you to obtain the consent of the Chairman to raise this matter...I would further request you to get the two letters and they will prove my con-

### [श्री श्याम लाल यादव]

tention. This letter is dated 8-2-73 of VIII ITO, AIV Ward Bombay to his IAC intimating the loss of file and the second letter is dated 14-3-78 of IAC Range IV Bombay to CIT Bombay VIII informing the loss of file.'

ये दो पत फाइल पर मौजद थे फिर भी वित्त मंत्री ने कह दिया फाइल नहीं खोई भौर फिर सरकार ने इसको खास तौर से लिखा है। यह एक बहुत बड़ी साजिस हमारे वित्त मंत्री कर रहे हैं केवल प्रधान मंत्री को बचाने के लिए। यही नहीं, म्रब प्रधान मंत्री के पुत्र, जो बोर्ड श्राफ डाइरेक्ट टैक्सेज है उसके चनाव में उन्होंने क्या किया कि उन्होंने श्री म्राई० पी० गुष्त स्रीर श्री कुर्विला को जो दो सीनीयर भ्राफिसर थे, सुपरसीड करके एक तीसरे श्रादमी बदामी को नियुक्त किया है। कल परसों ही मुझे बताया गया कि यह रात साहे 9 बजे निर्णय हम्रा (Interruptions) जैसा कि माननीय मिल कहते हैं, बदामी को ग्रमरीका से बुलाया गया, दो-दो श्राफिसर सूपरसीड करके ग्रौर मुझे बताया गया तब बदल दिया जब कि श्री गुप्त ग्रीर कुर्विल की चरित्र-पंजिका में कोई भी प्रतिकल प्रविष्टि नहीं है सिवाए इसके कि कांति देसाई के प्रभाव में श्राकर हमारे वित्त मंत्री ने ऐसी ग्रसत्य ग्रौर ग्रनगंल ग्रौर परम्परा के विपरीत काम किया जिस कार्यवाही से सारे इनकम टैक्स डिपार्टमेन्ट में हाहाकार मच गया है ग्रीर ग्रब कांति देसाई को प्रश्रय देने के लिए प्रयास किया जा रहा है। जो विलटज ग्रखबार में तमाम बयान छना है उसका कोई जवाब वित्त मंत्री ने नहीं दिया। मैंने एक दिन जिक्र किया था कि सारे फाइनेंशियल इंस्टीट्यूशंस श्रब वित्त मंत्री अपने प्रदेश के लोगों से भरते जा रहे हैं, चेयरमैन ग्रौर डाइरेक्टर्स बनाते चले जा रहे हैं। यह फाइनें शियल इंस्टीट्यूशंस हमारे प्रधान मंत्री के जो पूत्र हैं उन के प्रभाव में काम

कर के एक तरफ तो स्टाक एक्सचेन्ज में फार्वर्ड ट्रेंडिंग बैंक और दूसरी तरफ बम्बई और कलकत्ता के स्टाक एक्सचेन्ज में बदला सिस्टम पर यह फार्वर्ड ट्रेंडिंग श्राज खले ग्राम चल रहा है। वित्त मंत्री इस का प्रयास नहीं कर रहे हैं कि इसमें रोक लगे। इस बदला सिस्टम की फार्वर्ड ट्रेंडिंग में यही नहीं कि प्राइवेट सेक्टर या हमारे पब्लिक इंस्टीट्यूगन्स में तमाम जो चेयरमें न बनाते जा रहे हैं वित्त मंत्री कांति देसाई के प्रभाव में ग्राकर बिक व इस तरह का काम कर रहे हैं ग्रीर धन का दुरुपयोग कर रहे हैं।

मैं अन्त में एक बात कह कर समाप्त करता हूं। वित्त मंत्रों ने जिन बड़ी भावनाश्चों का जिक अपने वक्तव्य में किया है, अगर उसके प्रति व अभी भी सत्य हैं, अभी भी निष्ठा रखते हैं तो मैं जानना चाहूंगा कि यह जो कांति देसाई की फाइलें गायब होने का जो मैंने जिक किया क्या यह बात सही है कि नहीं कि ये फाइलें गायब हुई? जब जांच की गई तो ये फाइलें गायब कर दी गई और वित्त मंत्री जान बूझ कर सत्य पर परदा डाल रहे हैं।

दूसरी बात वे यह बताएं कि क्यों सेन्ट्रल बोर्ड ग्राफ डाइरेक्टर्स के चैंयरमैन को दो -दो बार सुपरसीड करके तीसरे को किसी के दबाव में ग्राकर ऐसा किया ? यह समझ में नहीं ग्राता ऐसा क्यों हुग्रा । यि फाइनेंशियल इंस्टीट्यूशन दवाब में ग्राकर चौपट करें तो इस देश के जंनतंत्र को खतरा है । इस प्रकार से केवल विरोधी दल के लोगों को परेशान करने के लिए झूठे ग्रारोप लगा कर, केवल बनावटी तौंर—इस तरह जनता पार्टी के लिए हप्या इक्टठा करें, जिस जनता पार्टी के विए हपया इक्टठा करें, जिस जनता पार्टी के दि हेडक्वार्टर्स यहाँ हैं, जंतरमंतर में हैं, उनके तमाम पदाधिकारियों के उपर लाखों हपये खर्च हो रहे हैं, यह कहां की उपज है जनता पार्टी की ? तो यह तरीका इन्होंने ग्रपनाया कि ब्लैक

मनी को इकट्ठा करें, उस रूपये के जरिए ये श्रिपनी पार्टी को चलाएं और दूसरे लोगों को बदनाम करें, इन सब कारणों से मैं इस विधयक का विरोध करता हूं।

श्री शिव चन्द्र झा (बिहार): उप-सभाध्यक्ष महोदय, मोटे तौर पर यह विधेयक ठोक ही था ग्रौर काविले ताईद भी

उपसभाध्यक्ष (श्री सैयद निजामुद्दीन ) : वक्त कम है, मुख्तसर में कहें।

श्री शिव चन्द्र झा : हां, बिल्कल मख्तसर । उपसभाध्यक्ष महोदय, जिस रूप में यह विधेयक लिखा गया है, जो इसकी लिखावट है--वर्डिंग के लिए कहता हं--उनको देखने पर मुझे शक होता है कि कहा तक यह विधयक ग्रहनी मंजिल पर पहुंच पाएगा, सफलता हासिल कर पाएगा। उपसभाध्यक्ष महोदय, ग्रौर बातों के ग्रलावा एक बात जो इसमें है कि कंपनी डोनेशन के नाम पर कंपनी ला को इंग्रेड करने की कोशिश की जा रही है इस विधेयक के जरिए और जो टैक्स एग्जम्पशन उन को उस नाम पर मिलता है उस पर भी रोक लगायी जा रही है, श्रौर खास कर ्र एड्वर्टाइजमेन्ट वर्गेरह के नाम पर जो पार्टी के ग्रखबारों में, पार्टी की सहायता के रूप में वे लोग देते हैं उसके जरिए एग्जम्पशन लेना चाहते हैं उस पर रोक लगायी जा रही है। स्रादर्श वहुत ग्रच्छा है लेकिन जो बिल की वर्डिग है. जो लिखावट है, उसको ग्रापके सामने पढ कर बताना चाहता हूं।

सेक्शन 2 (बी) में है "...in any souvenir, brochure, tract, pamphlet or the like".

यानी सोयनियर, बोचर, ट्रैक्ट, पैंफ्लेट में ग्रगर कोई एडवर्टाइजमेंट देगा ग्रौर उस को ग्रगर वह ग्रसेसमेंट में एक्जेंप्शन के लिए रखेगा तो उस को एक्जेंप्ट नहीं किया जाएगा। यहां पर मैं माननीय मंत्री महोदय से पूछना चाहता हूं कि डेलीज ग्रौर वीकलीज के बारे में उन को क्या कहना है। एण्ड दि लाइक जो ग्राप कहते हैं तो उसमें कई पार्टियां ऐसी हैं कि जो ग्रपने डेली ग्रीर साप्ताहिक ग्रखबार निकालती हैं। उस में जो विज्ञापन देते हैं, जो कम्पनी उनमें विज्ञापन देगी ग्रीर एक्जेंप्शन के लिए क्लेम करेगे तो उस को ग्राप कैंसे रोकेंगे? इस लिये उप-सभाध्यक्ष महोदय जो यह वर्डिंग है:

"...in any souvenir, brochure, tract, pamphlet or the like".

यह ठीक नहीं है इस को जगह पर यदि माननीय मंत्री जी देते "पार्टी लिटरेचर ग्रौर एनी पार्टी पब्लिकेशन ग्राफ एनी काइंड" तब तो यह हो सकता था कि कंपनी के जरिए ग्रगर पार्टीवालों को एडवर्टाइजमेट दिये जाते स्रौर फिरवे असेसमेंट से उसे हटाने की कोशिश करते तो उस पर रोक लगायी जा सकती थी। लेकिन इन शब्दों में तो काफी छट है। ग्राप जानते है कि भारत में अनेक पार्टियों के अपने ग्रखवार चलते हैं। दैनिक ग्रखबारों के विज्ञापनों से कितनी स्नामदनी होती है इसे सब जानते हैं। यह पार्टी के श्रख बारों के बारे में नहीं है ग्राम ग्रखबार के बारे में है। सारे ग्रखबार एडवर्टाइजमेट की बदौलत चलते हैं। उन की बिकी से तो उन के कागज का खर्च पुरा नहीं होता। उस का दाम भी निकलता लेकिन एडवट इजमेंट की बदौलत ग्रखबार चलते हैं । डेली ग्रौर साप्ताहिक श्रखबार इसी तरह से चलते हैं। प्रेस का यह उद्योग है स्रौर स्रापके जो यह शब्द हैं उन में बहत से लुपहोल्स रह जायेंगे श्रौर श्रापका जो मकसद है वह पूरा नहीं होगा । श्राप श्रपने मकसद को हासिल नहीं कर सकेंगे।

दूसरी बात इस बिल के ऐम्स एण्ड ग्राब्जैक्टस में ग्राप कहते हैं कि :

The disparities in personal incomes and wealth do not apply in the case of political parties. बैत्थ की डिस्पैरिटी की बात है। सल्बे जी ने दुरुस्त बात उठायी। पार्टी की बेल्थ की सीलिंग की बात ग्राप नहीं

क्लेम कर सकते हैं।

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उठाते हैं श्रौर समाज में श्राप इक्वैलिटी की बात करते हैं। इन्कम की डिस्पैरिटी को खत्म करना चाहते हैं। तो क्या यह दोनों बातें कंट्रैडिक्टरी नहीं हो जाती हैं। फिर कोई कम्पनी एक दिन 9999 रुपये डोनेशन देती है श्रौर दूसरे दिन वह फिर 9999 रुपये डोनेशन देती है, तो श्राप उसे कैसे पकड़ेंगे? उसको कैसे इस विधेयक की परिधि में लायेंगे। बहुत से रास्ते निकल जाते हैं पैसा देने के लिये श्रौर ऐसा करके एक्जेंम्पशन वह

[The Vice Chairman (Shri Shayam Lal Yadav in the chair]

इस विधेयक के शुरू में लिखा है कि पोलिटिकल पार्टीज जनतन्त्र के लिये बहत जरूरी है। यह बिल्कूल दुरुस्त बात है, लेकिन क्या हम ऐसा नहीं सोच सकते कि पोलिटिकल पार्टीज डोनेशन की बदौलत नहीं बल्कि ग्रपनी मेम्बरिशप की बदौलत चलें। चाहे हम हों या कोई ग्रौर पार्टी हो, उसे किसी कम्पनी के डोनेशन के बल पर नहीं चलना चाहिए। हर पोलिटिकल पार्टी पर डोनेशन लेने के बैन लगाया जाना चाहिए । ग्राप कहेंगे कि यह सम्भव नहीं होगा, लेकिन स्राप को जनतन्त्र को मजबूत करना है। स्राप देखें कि स्टेट्स में क्या होता है । वहां दो बड़ी पैसे वाली पार्टियां हैं--डेमोकेटिक ग्रौर रिपब्लि-कन । वे एक ही सिक्के के दो पहलू हैं । दोनों का एक ही मतलब होता है। कभी यह ग्रा जाती है, कभी वह ग्रन्य किसी पार्टी की सम्भा-वना नहीं है राज सत्ता में अने की । तो दौलतमन्दों के पार्टी में ग्राने से क्या रूप होंता है पार्टी का इसको ग्राप विज्यलाइज कर सकते हैं। देश में जनतंत्र को मजरूत करना है स्रौर पोलिटिकल पार्टीज को जैसा हमारा स्रादर्श है, शानदार स्रादर्श है, कम्पनीज के जरिये किसी तरह का डोनेशन स्राता है तो उन पर रोक लगानी चाहिए। इसीलिए

म्रादर्श हमारा यह होगा कि मैम्बरशिप के पैसे की बदौलत पार्टी चले । हम चन्दा वसूलेगे ।

उपसभाष्यक्ष (श्री श्याम लाल यादव) : संक्षेप में कहिये ।

श्री शिव चन्द्र झा: पिछले चुनावों मे जनता पार्टी को किसी कम्पनी या किसी खजाने से. किसी रिज़र्व बैंक से या स्टेट बैक से कहीं से भी पैसा नहीं मिला। एक नोट एक वोट जनता का कंट्रीब्युशन था। यह है डैमोक्रेटिक स्पिरिट । जनता के कंट्रीब्युशन की बदौलत यह पार्टी सत्ता में म्राई म्रौर यह मोटा म्रादर्श है जनतन्त्र को सफल ग्रौर मजबूत बनाने के लिए । इसीलिए उपसभाध्यक्ष महोदय, मैं कह रहा हूं कि यह जो विधेयक है उसे रिराइट करना चाहिए ग्रौर पोलिटिकल पार्टी के नाम पर जो उनको मजबूत करने के लिए विधेयक लाया गया है उसके बजाय यदि कम्पनी ला में ग्राप परिवर्तन करते तो ग्रधिक ग्रन्छा होता जिससे जो श्रापका मकसद है वह परा होता ।... (Time bell rings) श्रीमन्, जो कम्पनीज डोनेशन देती हैं उन पर रोक लगाने भ्रौर ऐक्जम्प्शन के नाम पर विधेयक श्राप लाते तो इसका मकसद पूरा होता । लेकिन बावजुद इसके जो कहावत है कि उस रास्ते से नहीं इस रास्ते से, थोड़ा इसमें सफल हुए, हम कुछ भ्रागे बढ़ें तो यह बड़ी बात होगी । इसीलिए ग्राप समझते है कि हम भ्रागे बढ़ेंगे, इसीलिए मैं इस विधेयक का समर्थन करता हं।

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Shri Chakraborty. Please be brief.

SHRI AMARPROSAD CHAKRA-BORTY (West Bengal): Mr. Vice-Chairman, Sir, I had no mind to speak in the beginning but I am very much amused to hear the statement of Mr. Kulkarni on this side and I felt to express my views. Sir, they have forgotten what they have done in the last 30 years. He is accusing that so long as capitalism is there, whatever

these parties are doing, they will continue to do so and that it has no meaning at all so far as we are concerned. Let him abolish capitalism. Let all of us agree that there will not be capitalism in this country. Let socialism come in. There will be no question of taking money and no question of giving money. Sir, he was referring to Bengal. Sir, there words---"Atmovat sarvathe bhutheshu". In Bengal, there is a Left Government. There is no Communist Government. Sir, for the last 30 years, what the Congress has done? Nehru bluffed the people that socialism is coming. But, the rich have become richer and the poor have become poorer. And Mrs. Indira Gandhi by telling hoodwinked the people them about socialism. But, Sir, only 75 families are ruling this country. And out of 60 crores of people, 40 crores of people are living below the subsistence level. For the last 30 years, they exploited the people. (Interruptions) We were not in the Government. We are now in the Government. Sir, they say that there is more investment in Bengal. On the contrary, the capitalists are trying to make 50 per cent of the industries sick by taking money. They make the industries sick. They create the labour trouble. So long as there was no Left Government, there was no such action. When Shri Siddhartha Shankar Ray came ... (Interruptions). Keep quiet. It is the people who have suffered for the last 30 years and you have taken lakhs and lakhs of rupees advertisements. At least for Janata Party is putting a ceiling of Rs. 10,000 now. What have these people done with Shri Sanjay Gandhi, who was their leader? Now we are hearing all these things. Sir, are they not ashamed of these things? They have been hoodwinking the people. They have been bluffing the people. This is a shameless statement made by the Congress Party. (Interruptions). You keep quiet.

SHRI N. K. P. SALVE: Sir, I am on a point of order.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Just a moment. He is on a point of order, let us hear him.

SHRI AMARPROSAD CHAKRA-BORTY: I have every right to say anything on this Bill.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): He is on a point of order. Let us hear him. Kindly resume your seat.

SHRI AMARPROSAD CHAKRA-BORTY: It is nearing six o clock and at six o'clock you will say that the discussion is now closed.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): No that will not happen. Let us hear his point of order. After that you can speak.

SHRI K. K. MADHAVAN (Kerala): Sir, you ask him that he should not speak nonsense.

#### (Interruptions).

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Order please. Let us hear his point of order.

SHRI N. K. P. SALVE: Sir, my point of order is very simple. On an appropriate occasion a Member is entitled to talk as much political nonsense as he wishes to talk. We can do that, they can do that and everybody can do that. But we are debating . . .

#### (Interruptions)

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Just a moment. You will have your say.

SHRI N. K. P. SALVE...the Taxation Laws (Amendment) Bill. It is not the Finance Bill on which anything can be said. It is not the Budget discussion under which anything can be discussed. When we are discussing a Bill of this type, the debate must be confined to the provisions of the Bill. That is the rule. (Interruptions). Therefore, I seek your ruling on the question that whatever is being said outside the scope of the

#### [Shri N. K. P. Salve]

Bill, which is not germane to the provisions of the Bill, should not be allowed to go in this debate. When you are talking of this sort of a thing like the ex-Prime Minister, the son of the ex-Prime Minister, I seek your ruling on the question whether all this talk is at all germane to the Bill under discussion and, if it is not germane to this Bill whether it should be allowed to remain.

SHRI AMARPROSAD CHAKRA-BORTY: I do not require any lessons from anybody. I know this thing,

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): I think there is no point of order in this. This is the debate on the Taxation Laws (Amendment) Bill and he can speak. Kindly be brief.

SHRI AMARPROSAD CHAKRA-BORTY: In the Calcutta High Court there was a case for taking Rs. 1.50 lakhs for advertisement for one of the souvenirs by the Congress Party. So, Sir, what are they telling us now? They are referring to West Bengal and they are telling that the car is not running on water but on petrol. Sir, they will not appreciate how we work. We all fought in the elections. Our workers were getting just a cup of tea. And, what did they do? They were paying their workers daily wages and they took money from the capitalists. Is that capitalism or socialism? (Interruptions). With these protests, Sir, I say let them place their palm on their chest and let them feel what they have done. They have hoodwinked the people. They have exploited the people. This is what they have done for the last 30 years. Coming to the point, I say that Janata Government at least providing for some ceiling. That is better. They were taking without any ceiling. They are providing for some ceiling now. Secondly, Sir, there must' be some amendment in the Companies Act also as done in the Income Tax

Act and I would request the hon. Minister to kindly see to it; otherwise even by this change, there will be lacunae left in the Act.

With these words, Sir, I conclude.

AN HON. MEMBER: He is an agent

(Interruptions)

SHRI AMARPROSAD CHAKRA-BORTY: You are the agent of the capitalists . . .

(Interruptions)

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): I have called Dr. Zakaria. Order please, Dr. Zakaria, please be brief.

DR. RAFIQ ZAKARIA (Maharashtra): I will try to be brief and I assure my friend, Mr. Salve, that I will try to talk sense...

PROF. MADHU DANDAVATE: need not be a concession to him only.

DR. RAFIQ ZAKARIA: Since he raised the point, I wanted to assure

Sir, this Bill raises a fundamental issue and that is, how to regularise political corruption on one side and secondly, how to finance the political parties. The fundamental issue that it raises is whether certain concessions, certain facilities and certain advantages be given to the capitalist sections and the vested interests which, in the final analysis—if the funds are the basis of the functioning of a political party-will be, to a great extent, in control of those political parties because, Sir, though the ostensible reason for bringing this Bill by the Finance Minister may be, as I said, to regularise some of these loopholes in the Income Tax law or to give some kind of a credit for those who had been financing political parties. I suspect that the main reason is to bring back the same issue of souvenirs and that has been very cleverly brought by saying that any advertisement for souvenirs will, henceforth, not be allowed. Now,

Sir, there is no objection to that. Advertisements in the souvenirs have been misused not only by the Congress Party; the Congress Party has become the target of all attacks because it was the ruling party, and tomorrow it will be the Janata Party. They have already been seeing that when they have been in power for hardly a little more than a year, for a year and a half, already there is the talk of political corruption. Therefore, no ruling party can escape from this stigma of political corruption. And by regularising the political corruption if we think that we have found the remedy, ~I am afraid, this remedy will be worse than the disease. I do not doubt the intention of the Finance Minister. He, perhaps, means well. He wants that whatever political donations are made they should be properly accounted for and it is only then that they would receive exemption fromincome tax so that these political parties are not subjected to the burden of taxation, and are able to go about with their activities in a proper manner. But what happens in reality? We have seen that political parties have been receiving funds from the individuals on the basis of the influence that they are able to exercise on the Governmental machirenery. The Congress Party is blamed because it was in power. The Janata Party will be blamed because it is in power. I do not think that by means of this measure, that kind of attack we will be free from. Sir, in West Germany, they have found a solution to this dilemma. It is not a question of exempting only donations up to Rs. 10,000, and beyond that, a proper record should be kept. Of course, the black donations that all parties receive cannot still be brought within the mischief of this Act or any other Act. As you know, Sir, that will go on. That will go on within the knowledge of all of us. That will go on despite the fact that every party protests that it never touches any such amount. That will go on despite the fact that every party claims that it is from popular donations, that from one

rupee from each poor peasant or worker they have been able to finance functioning of their political machine. In reality, it does not happen. And it will not happen. There was a good point that my friend made that you have brought in only souvenirs, brochures, pamphlets and the like. Human ingenuity is such that many other methods will be found for permitting advertisements. He spoke about newspapers or weeklies. Every political party will now come forward with such kinds of weeklies and newspapers even if their circulation may be limited. How is that kind of mischief going to be prevented? There is no answer.

In West Germany, they have found a solution to this problem. There, it is the Government which gives funds as well as materials required for election purposes. This is done with an eye on the functioning of the political parties so that they are able to face the electorate. There, on the basis of its representation and on the basis of an analysis of its past performance, every political party receives a specific amount from the Government according to the number of candidates that each political party either has in Parliament or will put up for the elections. All the materials that are required for electioneering purpose like literature, vehicles, loudspeakers for public meetings, pamphlets and so on, are financed by the Government in accordance with the formula that has been agreed upon. If the Finance Minister really wants to bring forth a radical measure in order not only to check but also to control political corruption, then, I would say this is a half-hearted measure. I afraid, it will not serve the purpose. It may give again a facade or some kind of regularisation. It may satisfy us that what was being done in an unaccounted manner will now be, to some extent, brought to book. That will be confined only to the properties, to the investments and to the regular donations received from big industrial

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or business houses. If the real purpose is to see that there is elimination of all kinds of money influence in the conduct of political activity, that purpose. I am afraid, will not be achieved by this Bill.

VICE-CHAIRMAN (SHRI THE SHYAM LAL YADAV): If the House agrees, we can finish this Bill in a few minutes and then take up the Half-an hour discussion.

#### SOME HON. MEMBERS: Yes.

SHRI H. M. PATEL: Mr. Vice-Chairman, Sir, it seems to me that this Bill has received general acceptance. And to the extent that 6 P.M. it has not received the acceptance it is due to complete misunderstanding of what it is meant for. As I have pointed out very clearly in my opening remarks, it is a very simple Bill, it objective. My hon. has a limited friend just now referred to the practice in West Germany. That kind of electoral reform is certainly under consideration and I think that is something which will have to be evolved in consultation with all the political parties. But while all those electoral reforms and other things are thought of or are agreed upon and action is taken, in the meantime it seems desirable that we do whatever we can, where it is necessary to do.

For instance, this Bill clearly bans donations to souvenirs advertisements, etc. in souvenirs. That is really carrying out something which is already on our Statute book, namely, banning the companies' donations. That particular provision was being circumvented through this measure and that particular loophole is being sought to be plugged. When there is the question of maintaining accounts, if income-tax and other exemptions are to be given, it is desirable that the parties maintained accounts and that they are audited. We recognise that the donations contributions will be received, rather than

burden the political parties having to maintain very detailed accounts, names of everybody, here we have said that only those who contribute large sums their names etc. should be recorded, their names must be there. Now this is all to try and do something which will be an improvement, which will prevent certain things, certain types of malpractices which ought not to exist in our law.

This is all that is sought to be done by this Bill. A reference was made to the wealth-tax exemption The wealth-tax exemption was simply because a political party is not really 🔌 where party we need about equalisation of wealth. Wealthtax is brought in order to bring about equality, gradual reduction of wealth. There such an issue does not arise and therefore, we have said that the political parties need not be troubled with whatever wealth-tax they may have.

By the same token in the incometax again, their income from certain types of investments etc., would be free from income-tax. This was a very simple provision to prevent political parties from being troubled by income-tax authorities on the hand and on the other hand to prevent certain malpractices or certain abuses that were taking place of our law, that are already there on the Statute.

These are the limited objectives of this simple Bill, and I use the word that it should be non-controversial. I do really think that it is non-controversial and to whatever extent it may not be it is in the interest of all political parties. The suggestion that this will only benefit the ruling party is something which is extremely difficult to understand. How can it benefit only the ruling party? In fact, the ruling party will be prevented from such an abuse of power if it wants to abuse that power. So I think that this simple Bill should be accepted without any hesitation. Also, Sir, I am happy that you are occupying Chair; because some of the observawith facts.

tions you made, I do not want to controvert them. But I will answer them some other time because I do not think that they were in consonance

VICE-CHAIRMAN THE (SHRI SHYAM LAI, YADAV): Now I will put the motion. The question is:

"That the Bill further to amend the Income-tax Act, 1961 and the Wealth-tax Act, 1957, as passed by the Lok Sabha be taken into consideration."

The motion was adopted.

VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Now we shall take up clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting formula and the Title were added to the Bill.

SHRI H. M. PATEL: Sir I move:

"That the Bill be returned."

The question was put and the motion was adopted

#### RE MOTION FOR REFERENCE OF A BILL TO THE JOINT SELECT COMMITTEE

VICE-CHAIRMAN SHYAM LAL YADAV): If the House permits, there is a small Motion for referring, a Bill to the Joint Committee. That will take only two or three minutes because there are no speakers on it.

SEVERAL HON. MEMBERS: No, Sir.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): I have just to make a Motion.

VICE-CHAIRMAN THE (SHRI SHYAM LAL YADAV): The Bill has to go to the Joint Committee.

to the Joint Select

Committee

LAKSHMANA SHRI PATRO: No, Sir. It was not listed for today. There may be speakers who might like to speak on it.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV); That is all right. Because the list was not here. If the House does not want . . .

DR. RAFIQ ZAKARIA: If it is on a technical ground, I don't agree. It is alright on a particular issue one can take this kind of stand. But on this issue I do not agree.

SHRI LAKSHMANA MAHAPA-TRO: My friend does not know that one hour was allotted for that. one is there because it was not listed. Speakers are there. Every party has speakers.

SHRI DEVENDRA NATH DWIVE-DI: My submission is that there are speakers who may have to say something on the Bill which is being referred to the Joint Committee. Therefore let it be taken up in the normal course and not today.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PAR-LIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): The hon. Member is going to be on the Joint Committee. He can put his views there.

SHRI LAKSHMANA MAHAPA-TRO: Let me explain the position. The Business Advisory Committee, knowing full well that there is a Motion for having this particular Bill sent to the Joint Select Committee had allotted one hour's time for discussion and accordingly, we in the different parties have requested Members to speak on this Bill. Today since the next Bill was not to come, our speakers have gone. One hour was there and you want to say that cause there are no speakers, should be taken up. Speakers' names